

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 42/(MAH)/2013
CA No.

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: Shri Ashvin Morarjee Shah
V/s.
M/s. Satellite Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Sanjiv Pinalkar a/w Jyoti Gharpade i/b PRS Legal for petitioner	Advocate	
2.	Gobinda C Mohanty i/b. Mohanty & Associates for Respondents.	(Advocate) G C Mohanty	

Order

CP. No. 42/397-398/CLB/MB/MAH/2013

On the rejoinder filed by the Petitioners, since the Respondent side wants to give their response to the rejoinder filed by the Petitioner, the Respondent side is given two weeks' time to file sur-rejoinder by serving copy on the other side.

List this matter on 19.12.2016 for hearing.

sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)